

LOK SABHA
UNSTARRED QUESTION NO. 3057
TO BE ANSWERED ON 7th August 2025

CSR Funds spent by Oil and Gas Companies

3057. SHRI RAJA A:

SHRI GOVIND MAKTHAPPA KARJOL:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of Corporate Social Responsibility (CSR) funding spent by public sector petroleum companies during each of the last five years, company and project-wise particularly in Karnataka;
- (b) whether the Government has spent CSR funds in Chitradurga Lok Sabha Constituency and if so, the details thereof, project-wise;
- (c) the details of recipients of CSR funding by public sector petroleum companies during the said period, company-wise;
- (d) the details of criteria adopted by the Government to select recipients for CSR funds from public sector petroleum companies, company-wise; and
- (e) the details of irregularities reported in CSR fund activities of petroleum companies during each of the last three years, company-wise?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री
(श्री सुरेश गोपी)

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS
(SHRI SURESH GOPI)

(a) to (e) Oil & Gas Public Sector companies undertake Corporate Social Responsibility (CSR) activities under the heads identified under Schedule VII of Companies Act, 2013 with special focus on Health (Nutrition, Sanitation and Drinking Water), Education, Skill Development, Rural Development, Women Empowerment, Environment Oriented Initiatives and care for the Elderly & Differently-abled Persons. CSR is a Board-driven process and the Board of the company is empowered to plan, approve, execute, and monitor the CSR activities of the company based on the recommendations of its CSR Committee. The CSR activities are undertaken by Companies themselves or through any of the implementing agencies selected based on the criteria defined in CSR Rules of Section 135 of the Company Act. The details of Corporate Social Responsibility (CSR) funding spent by public sector petroleum companies during last five years in Karnataka, including all districts covered under the Chitradurga Lok Sabha Constituency, company-wise, project-wise along with details of recipients are available on the respective websites of major public sector petroleum companies i.e. www.ongcindia.com, www.iocl.com, www.bharatpetroleum.com, www.hindustanpetroleum.com, www.gailonline.com, www.oil-india.com.

The criteria for spending the CSR funds is governed by provisions specified under Section 135 of Companies act 2013, Guidelines on CSR expenditure issued by Department of Public Enterprises (DPE), Ministry of Finance and CSR policy of the respective Companies. As informed by Oil & Gas PSUs there are no irregularities reported in CSR fund activities of petroleum companies during the last three years.
